IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.574 of 2020

Elbin Hembrom … … **Petitioner**

Versus

1. The State of Jharkhand
2. Nirola Soren … … **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Binod Kumar, Adv.
For the State : Mr. Ashok Kumar, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office, failing which, the case will stand dismissed without further reference to a Bench.

(Rajesh Kumar, J.)

Amar/-